State Vs Raksh FIR No. 236/2019 Under Section 308/307/34 IPC PS Subzi Mandi

02.06,2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard, Perused.

Application in hand be put up before court concerned on **08.06.2021**, as requested.

(Deepak Dabas)

State Vs Vinay FIR No. 29/2019 Under Section 21/29 NDPS Act PS Crime Branch

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand is hereby adjourned for **04.06.2021** for purpose fixed, as requested.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts

State Vs Imran FIR No. 176/2019 Under Section 307/323/34 IPC PS Civil Lines

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Sh. Anil Kumar Kamboj, Ld. LAC for

accused/applicant (through VC).

IO is present (through VC).

Heard, Perused.

Application in hand is adjourned for 08.06.2021, as

requested.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts

Bail Application No. 1295/2021 State Vs Maan Singh FIR NO. 415/2015 under Section 395/412/365/120B IPC & 25/54/59 Arms Act PS Kotwali

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for

State (through V/C).

Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment for filing copy of order vide which co-accused namely Chander Pal has been granted interim bail. Id. Counsel also seeks adjournment to go through the minutes of meeting of High Powered Committee and to point out the clause vide which the accused persons involved in cases under Section 395 IPC are to be granted interim bail for a period of 90 days.

Adjournment is granted.

Now to come up on 07.06.2021 for arguments and

disposal of application in hand.

(Deepak Dabas)

State Vs Mahesh FIR No. 112/2018 Under Section 365/370/370A/376/323/342/174A/506/34 IPC PS Gulabi Bagh

02.06,2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court

concerned on 05.06.2021, as requested,

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts

State Vs Inderjeet FIR No. 532/2014 Under Section 201/302/120B IPC PS Subzi Mandi

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State (through VC).

Sh. Dushyant Singh, Ld. LAC for accused/applicant (through VC).

Heard. Perused.

Ld. LAC for accused/applicant submits that as per report of IO, accused/applicant has already been released from jail. It is further submitted that the present application be disposed of as withdrawn.

Request is allowed.

Application in hand is hereby disposed of as withdrawn, as requested.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts Delhi/02.06.2021

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State Vs Mohd, Kadir FIR No. 364/2014 Under Section 302 IPC PS Sadar Bazar

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Sh. Sandeep Gupta, Ld. LAC for accused/applicant

(through VC).

IO is present (through VC).

Heard, Perused.

Application in hand be put up before court concerned on **04.06.2021**, as requested.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts

State Vs Bhim Bhati FIR No. 335/2017 Under Section 307/34 IPC PS Timarpur

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Sh. Yatinder Kumar, Ld. LAC for accused/applicant

(through VC).

Heard. Perused.

Previous order be complied with for 07.06.2021.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts

B.A. No. 1296/2021 State Vs Lalit @ Babloo @ Nepali FIR NO. 415/2015 under Section 395/412/365/120B IPC & 25/54/59 Arms Act PS Kotwali

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for

State (through V/C).

Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment for filing copy of order vide which co-accused namely Chander Pal has been granted interim bail. ld. Counsel also seeks adjournment to go through the minutes of meeting of High Powered Committee and to point out the clause vide which the accused persons involved in cases under Section 395 IPC are to be granted interim bail for a period of 90 days.

Adjournment is granted.

Now to come up on 07.06.2021 for arguments and

disposal of application in hand.

(Deepak Dabas)

State Vs Puttan Kumar FIR No. 222/2018 Under Section 307/342 IPC PS Burari

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State (through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard, Perused.

Application in hand be put up before court concerned on **04.06.2021**, as requested.

Report/nominal roll along with conduct of accused/applicant in jail be also called from concerned Jail Supdt for said date.

(Deepak Dabas)

State Vs Saurabh FIR No. 463/2017 Under Section 302/34 IPC PS Timarpur

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

No report has been received from concerned Jail

Supdt.

Report be called as per previous order for

07.06.2021.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS

(Central) Tis Hazari Courts Delhi/02.06.2021 M. No. 122/2021 State Vs Avdesh Kumar Goel FIR NO. 116/2016 under Section 406/409/420 IPC FEOW Cell

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for

State (through V/C).

Sh Keshav Saini, Ld. Counsel for

accused/applicant(through V/C).

IO/Inspector Vinod Gandhi is also present(through

V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that arguments in the present case were heard by Ms Neelofer Abida Parveen, Ld. ASJ on 08.04.2021 and matter was fixed for orders. It is further submitted that since the said Court had already heard arguments in the present matter, the present matter be decided and disposed of by said Court.

In view of aforesaid submissions made by Ld.

Counsel for accused/applicant, the present matter is adjourned for

10.06.2021 for further proceedings as penlaw.

(Deepak Dabas)

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State Vs Anuj @ Kunal FIR No. 361/2020 Under Section 354/354D/506/509/323/34 IPC & 8 POCSO Act PS Sadar Bazar

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court

concerned on 04.06.2021, as requested.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS

(Central) Tis Hazari Courts Delhi/02.06.2021 State Vs Jitesh @ Kapil FIR No. 181/2018 Under Section 302/392/394/364/120B/34 IPC PS Sadar Bazar

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court

concerned on 04.06.2021, as requested.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts

State Vs Sunny FIR No. 20/2016 Under Section 364A/395/342/420/468/471/120B IPC PS Crime Branch

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard, Perused.

Application in hand is hereby adjourned for

05.06.2021, as requested.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts

State Vs Hemraj Singh FIR No. 14/2017 PS ED

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

None for accused/applicant.

Heard. Perused.

Inspite of repeated calls none has appeared for accused/applicant.

Application in hand is hereby dismissed for nonappearance as well as non-prosecution.

Deepak Dabas)

State Vs Vineet @ Mohit @ Nanga FIR No. 113/2019 Under Section 307/324/34 IPC PS Sadar Bazar

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court

concerned on 07.06.2021, as requested,

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts

State Vs Karan @ Raj Karan FIR No. 303/2014 Under Section 302/307/120B/34 IPC & 25/27/54/59 Arms Act PS Subzi Mandi

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

IO in his report has stated that patient Meena Sharma has been called by concerned doctors for examination on 02.06.2021 i.e. today.

Application in hand is hereby adjourned for 05.06.2021.

Fresh report be filed on said date.

(Deepak Dabas)

Bail Application No. 2511/2021 State Vs Sonia FIR NO. 463/2020 under Section 308/34 IPC PS Kotwali

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for being released on personal bond.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for

State (through V/C).

Sh. Neeraj Kumar Mishra, Ld. Counsel for accused/

applicant(through V/C).

IO is also present through V/C.

Heard. Perused.

Perusal of record shows that accused/applicant was granted bail in this case vide order dated 18.11.2020. Accused/applicant was directed to furnish personal bond in the sum of Rs.10,000/- with one surety in the like amount. However, on account of poverty, accused/applicant has failed to furnish surety bond.

Keeping in view the aforesaid facts and circumstances, application in hand is hereby allowed and it is ordered that accused/applicant be released on her furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent.

Application in hand stands disposed of accordingly.

Copy of present order be sent to all the parties

through email/approved electronic mode.

(Deepak Dabas)

State Vs Sunder FIR No. 87/2018 Under Section 308/323/341/34 IPC PS Gulabi Bagh

02.06.2021

Proceedings conducted through Video Conferencing.

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Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

Heard. Perused.

Application in hand is hereby adjourned for

04.06.2021, as requested.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts

Bail Application No. 1271/2021 State Vs Anuj Jaipuria FIR NO. 193/2018 under Section 420/467/468/471/120B IPC PS EOW

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for

State (through V/C).

Ld. Counsel for accused/applicant(through V/C).

IO/SI Bharat Bhushan is also present(through V/C).

Heard. Perused.

TCR has not been received.

TCR be summoned for **16.06.2021**.

(Deepak Dabas)

State Vs Puran FIR No. 225/2020 Under Section 302/308/323/341/34 IPC PS Burari

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard, Perused.

Application in hand be put up before court

concerned on 04.06.2021, as requested.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS

(Central) Tis Hazari Courts Delhi/02.06.2021 State Vs Sunder @ Rahim FIR No. 87/2018 Under Section 308/323/341/34 IPC PS Gulabi Bagh

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Sh. Kamlesh Kumar, Ld. LAC for accused/applicant

(through VC).

Heard, Perused.

Application in hand is hereby adjourned for

04.06.2021, as requested.

(Deepak Dabas)

State Vs Bheema FIR No. 335/2017 Under Section 307/34 IPC & 25/27 Arms Act PS Timarpur

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Sh. Yatinder Kumar, Ld. LAC for accused/applicant

(through VC).

Heard. Perused.

Previous order be complied with for 07.06.2021.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts

Bail Application no. 1113/2021 State Vs Lucky Noel FTR NO. 74/2021 under Section 392/397/120B/411/34 IPC PS Roop Nagar

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for

State (through V/C).

Ld. Counsel for accused/applicant(through V/C).

IO is also present through V/C.

Heard. Perused.

TCR/chargesheet has not been received.

TCR/chargesheet be summoned for 08.06.2021.

(Deepak Dabas)

State Vs Sonu @ Langra FIR No. 208/2018 Under Section 307/506/34 IPC PS Subzi Mandi

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for State

(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard. Perused.

Application in hand be put up before court

concerned on 05.06.2021, as requested.

(Deepak Dabas)

Bail Application No. 2403/2021 State Vs Naseem FIR NO. 86/2021 under Section 380/457/411/34 IPC PS Civil Lines

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for

State (through V/C).

ld. Counsel for accused/applicant(through V/C).

IO is also present(through V/c).

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as requested by Ld. Counsel for accused/applicant.

(Deepak Dabas)

B.A. No. 1333/2021 State Vs Sonia FIR NO.463/2020 under Section 308/34 IPC PS Kotwali

02.06.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for being released on personal bond.

Present:

Sh Gyan Prakash Ray, Ld. Addl. PP for

State (through V/C).

Sh Anil Kumar Kamboj, Ld. LAC for accused/

applicant(through V/C).

IO is also present through V/C.

Heard. Perused.

In view of my order in bail application no.-

2511/2021, the present application has been rendered infructuous.

The same is disposed of accordingly.

(Deepak Dabas)

State Vs Jisan FIR No. 143/2020 Under Section 394/397/411/120B/34 IPC r/w Section 25/27 Arms Act PS Kotwali

02.06.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State (through VC).

Ld. Counsel for accused/applicant (through VC).

IO is present (through VC).

Heard, Perused.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case. Nothing has been recovered from the possession/at the instance of accused/applicant. No specific role has been assigned to accused/applicant. Investigation of the case has been completed, charge-sheet has been filed and conclusion of trial is likely to take time. Accused/applicant is ready and willing to abide by all the terms and conditions which this Hon'ble Court may impose upon him while releasing him on bail.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that allegations against accused/applicant are of very serious nature. Accused/applicant along with co-accused persons had robbed the

complainant/victim of a sum of Rs. 50,000/-. Accused/applicant was carrying weapon i.e. pistol at the time of commission of offence and Section 397 IPC is prima facie attracted towards present accused/applicant. Statement of complainant/victim is yet to be recorded in court. Previous bail application filed on behalf of accused/applicant was dismissed vide order dated 02.02.2021. Accused/applicant is a habitual offender and previously also he was involved in 3-4 cases of similar nature.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be sent to all the parties through

e-mail.

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS (Central) Tis Hazari Courts

02/6/2021